

NATIONAL COMPANY LAW TRIBUNAL  
SPECIAL BENCH  
NEW DELHI

C.P NO. 145(ND)/2016  
CA NO.

CORAM:

SH. R.VARADHARAJAN  
Hon'ble Member (J)

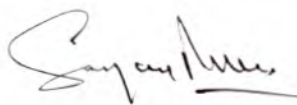
Ms. Deepa Krishan  
Hon'ble Member (T)


ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE SPECIAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.05.2017

NAME OF THE COMPANY: Kailash Ram & Ors.  
Vs  
M/s.Global Infocom Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 241/242

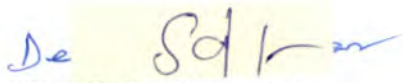
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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1-	SANJAY MISHRA	Adv.	Pet.	
2-	GEETESH MEENA			

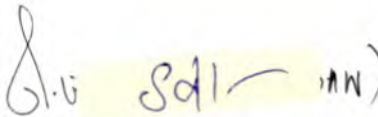
3. VRIDHI SHARMA ] ADV. RESPONDENT NO-6  
ORDER (i.e. HDFC BANK LTD.) 

~~Learned Counsel for the Petitioner states that~~ Learned Counsel for the Respondent represent that copy of the Petition along with annexure may be duly served on him. However, Learned Counsel for the Petitioner represents that the same has already been dispatched. In relation to R-1 and R-2 to R-4, copy of Petition along with annexure has not been served. In the circumstances, compliance report in relation to NCLT Rules 2016 be filed.

Post the matter on 11.7.2017

  
(DEEPA KRISHAN)  
MEMBER (TECHNICAL)

U.D. Mehta  
19.5.2017

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)